

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 956 of 2020**

**IN THE MATTER OF:**

**Vaibhav Goel & Anr.**

**....Appellants**

**Vs**

**Deputy Commissioner of Income Tax & Anr.**

**....Respondents**

**Present:**

**For Appellants: Mr. Kumar Anurag Singh and Mr. Kanishk Khetan,  
Advocates.**

**For Respondents: Mr. Easha Kadian and Mr. Raghuvendra Singh  
Advocates for R-1.**

**ORDER**  
**(Through Virtual Mode)**

**23.02.2021:** Notices have been served upon both the Respondents. There is no appearance on behalf of Respondent No. 2, who happens to be Proforma Respondent. Ms. Easha Kadian, Advocate appearing on behalf of Respondent No. 1 submits that copy of the appeal paper book had not been served upon her. Learned counsel for the Appellant may provide complete set of appeal paper book to learned counsel for Respondent No. 1 during the course of day. Learned counsel for Respondent No. 1 may file reply affidavit alongwith her vakalatnama within two weeks. Rejoinder thereto, if any, may be filed by the Appellant within two weeks thereof.

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Short written submissions, not exceeding three pages, together with compilation of relevant judgments may be filed alongwith the pleadings.

Post the matter 'for admission (after notice)' on **24<sup>th</sup> March, 2021**.

Interim direction to be continued till next date of hearing.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

*am/gc*